

[English]

Allocation of Funds to Public Sector Undertakings in Kerala

6580. PROF. SHRIMATI SAVITHRI LAKSHMANAN: Will the PRIME MINISTER be pleased to state:

(a) whether the funds allocated to the various public Sector Undertakings in Kerala were fully utilised during 1991-92;

(b) if so, details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) to (c). The Government accounts for 1991-92 are not due for closure to get the utilisation position. The position for 1990-91 in respect of the five Central Public Sector Enterprises in Kerala Will be collected and laid on the Table of the House.

Take Over of Sick Public Sector Units by Workers

6581. DR. RAVIMALLU: Will the PRIME MINISTER be pleased to state:

(a) whether workers of 17 sick public sector units have offered to take over these units; if so, the details thereof;

(b) the reaction of the Government in this regard;

(c) whether the Government propose to encourage various cooperatives and private firms also to take such actions; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) to (d). Some trade unions have suggested the setting up of workers'

cooperatives during the meeting of special Tripartite Committee held on 20.1.1992. Government is prepared to consider viable proposals for running sick PSUs through workers' cooperatives where the workers are willing. However, the details in this regard have to be worked out based on specific proposals from workers' cooperatives company wise.

Alleged Misappropriation of DDA Funds

6583. SHRI SUKDEI PASWAN: Will he Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on November 20, 1991 to Stared Question No. 1 and state:

(a) whether the DDA has examined the allegations;

(b) if so, the details thereof and the action taken thereon; and

(c) if not, the reasons therefor and the time by which it is proposed to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) DDA has been examining the allegations, over the last six months. Intensive examination of some of the works to which the allegations relate has also been taken up by the Chief Technical Examiner of the Central Vigilance Commission. It has been reported by DDA that two allegations stand referred to GBI for investigation.

(b) and (c). Since the allegations required examination of voluminous technical records, site inspection etc. by different agencies which is a time consuming process, it is not possible to indicate the details or any definite time by which the examination could be completed.